

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3225  
ANSWERED ON:01.08.2014  
IMPORT OF HIGH MELTING SCRAP  
Patle Smt. Kamla Devi

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government has not given permission for import of High Melting Scrap (HMS-I) and HMS-II at Inland Container Depot (ICD) (Dry Port), Raipur, Chhatisgarh;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the States such as Maharashtra, Andhra Pradesh, etc. having their ICD set up in their own States have been granted the permission for import under the same circumstances and if so, the details thereof and the reasons therefor; and
- (d) the efforts made to provide a level playing field to industries located in such States?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE SMT. NIRMALA SITHARAMAN

- (a) Yes, Madam. The permission for import of High Melting Scrap (HMS-I) and HMS-II at Inland Container depot (ICD) (Dry port), Raipur, Chhatisgarh in unshredded form is not given. There is no restriction on import of shredded category of metallic waste and scrap.
- (b) The permission for import of High Melting Scrap (HMS-I) and HMS-II in unshredded form has not been given on account of national security and risk to human life as such scrap may contain explosives and war material.
- (c) No permission has been granted for import under the same circumstances to the ICDs located at Maharashtra and Andhra Pradesh.
- (d) Import of metallic waste and scrap in shredded form is permitted through all ports of India.